"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 16<sup>th</sup> August, 2005, agreed without any amendment to the Citizenship (Amendment) Bill, 2005, which was passed by Rajya Sabha at its sitting held on the 29<sup>th</sup> July, 2005."

## STATEMENTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI ROBERT KHARSHIING (Meghalaya): Sir, I lay on the Table a copy each (in English and Hindi) of the statements showing final Action Taken Replies of the Government on the recommendations/observations contained in Chapter I of the following Action Taken Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2005-2006):

- (i) Forty-third Report (Tenth Lok Sabha) on "Formulation, Implementation and Monitoring of Reservation Policy";
- (ii) Forty-sixth Report (Tenth Lok Sabha) on "Atrocíties on Scheduled Castes and Scheduled Tribes and pattern of Social Crimes towards them";
- (iii) Fifth Report (Eleventh Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Indian Bank and credit facilities provided by the Bank to them";
- (iv) Eleventh Report (Thirteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in All India Radio and Doordarshan"; and
- (v) Third Report (Fourteenth Lok Sabha) on "Working of the Tribal Cooperative Marketing Development Federation of India Limited (TRIFED)".